

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 4108/2020

(Arising out of impugned final judgment and order dated 21-11-2019 in CRLA No. 5494/2004 passed by the High Court of Judicature at Allahabad)

BALWANT SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(ONLY I.A. NO. 55167 OF 2022 (APPLICATION FOR PERMISSION TO CORRECT THE FATHER'S NAME OF THE PETITIONERS) IN SLP (CRL) NOS. 2576-2577 OF 2022 IS LISTED

(IA No. 85257/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 26107/2022 - EXEMPTION FROM FILING O.T. IA No.85256/2020 - EXEMPTION FROM FILING O.T. IA No. 37282/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No.26105/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(CrI) No. 2576-2577/2022 (II)

(FOR APPLICATION FOR PERMISSION ON IA 55167/2022)

Date : 25-04-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) M/S. Vidhi International, AOR

Mr. Vignesh Singh, Adv.
Ms. Veera Kaul Singh, AOR
Ms. Akansha Singh, Adv.

For Respondent(s) Mrs. Pragya Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the applicant.

I.A. No. 55167 of 2022 is allowed.

(MANISH ISSRANI)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)